


भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उपखण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 153]

नई दिल्ली, सोमवार, सितम्बर 8, 1969/भाद्र 17, 1891

No. 153] NEW DELHI, MONDAY, SEPTEMBER 8, 1969/BHADRA 17, 1891

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

LOK SABHA

NOTIFICATION

New Delhi, the 8th September 1969

G.S.R. 2168.—In exercise of the powers conferred by sub-section (4) of section 7 of the Judges (Inquiry) Act, 1968 (51 of 1968), the Joint Committee constituted under sub-section (1) of that section, hereby makes the following rules, the same having been approved and confirmed by the Chairman of the Council of States and the Speaker of the House of the People, as required by sub-section (5) of that section, namely:—

1. **Short title, and commencement.**—(1) These rules may be called the Judges (Inquiry) Rules, 1969.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. **Definitions.**—In these rules, unless the context otherwise requires,—

- (a) "Act" means the Judges (Inquiry) Act, 1968 (51 of 1968);
- (b) "Constitution" means the Constitution of India;
- (c) "Form" means the form specified in the Schedule;
- (d) "Inquiry Committee" means the Committee constituted under sub-section (2) of section 3;
- (e) "motion" means the motion admitted under sub-section (1) of section 3;
- (f) "section" means a section of the Act;
- (g) words and expressions not defined herein but defined in the Act have the meanings respectively assigned to them in the Act.

(617)

